

Utilisation of funds for AMRUT scheme

991. SHRI DEREK O' BRIEN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the details of allocations and actual utilisation of funds under AMRUT scheme since its inception, year-wise;

(b) whether the percentage of completion of projects is proportionate to the proposed investments under AMRUT; and

(c) whether Government has identified solutions for improving the pace of implementation in order to achieve the targets in a timely manner and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Under Atal Mission for Rejuvenation and Urban Transformation (AMRUT), funds are not allocated/released year-wise. The Ministry of Housing and Urban Affairs has approved all State Annual Action Plans (SAAPs) for all States/Union Territories (UTs) for ₹ 77,640 crore, including Central Assistance of ₹ 35,990 crore. Under the Mission, the Central Assistance (CA) is released in three instalments of 20:40:40. First instalment is released immediately on approval of SAAP. Second and third instalments are released after submission of Utilization Certificates (UCs) for 75% or more of CA released and corresponding State share along with report of Independent Review and Monitoring Agency (IRMA).

The first instalment of CA works out to ₹ 7,198 crore and Ministry has released ₹ 7,138 crore (99.17%) towards this against which UCs amounting to ₹ 3,912 crore has been received so far. Second instalment has also been released to the States who have submitted their claims, complete in all respects.

(b) Out of total SAAP of ₹ 77,640 crore, Detailed Project Reports (DPRs) have been approved for projects worth ₹71,638 crore (92.27% of SAAP) of which projects for ₹46,224 crore are at various stages of implementation including completed projects. Further, for projects costing ₹13,538 crore tenders have been issued and for projects costing ₹11,876 crore, DPRs have been approved and tenders are being invited.

(c) Yes, Sir. For improving the pace of implementation, States/UTs have been empowered to select, appraise and implement individual projects under AMRUT. Further,

the Ministry has granted fast-track approvals to the SAAPs and is regularly monitoring the progress in implementation of the Mission through review meetings, field visits along with external monitoring through an Independent Review and Monitoring Agency (IRMA). Progress of the Mission is also monitored by the Apex Committee constituted under the Mission. Ministry of Housing and Urban Affairs is also providing hand-holding support to the States/UTs whenever required in order to achieve the targets in a timely manner.

Construction of affordable housing

992. SHRI K. R. ARJUNAN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that the target for sanctioning of construction of affordable housing under the Housing for All scheme would be achieved by mid 2019 against the proposed deadline of 2022;

(b) whether it is also a fact that the total number of houses to be sanctioned under the scheme is 11 million and by now Government has sanctioned the construction of about 4.5 million units;

(c) whether Government is sanctioning upto 3-5 lakh units every month; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) The Pradhan Mantri Awas Yojana (Urban) {PMAY [U]} Mission, launched on 25.6.2015, aims to provide assistance to States/UTs in addressing the housing requirement of all eligible beneficiaries. PMAY(U) guidelines require States/UTs to conduct demand assessment and validate the same to arrive at the actual demand for housing among its citizens belonging to the urban poor. So far, a demand of around 1.0 crore houses has been assessed from across all States and UTs.

The Mission guidelines provide flexibility to States/UTs for appraising and approving project proposals based on demand assessed and have to approach the Ministry only for release of Central assistance for projects approved at the State level.

Keeping in view the road-map for achieving the goal of housing for all by 2022, States/UTs have been requested to strategize fast tracking in submission of project proposals to saturate their entire demand by 2018-19.